

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court No. – I

Excise Appeal No 383 of 2009(Arising out of **Order-in-Original** No.1/2009-(C.E.)-Commr dated 28.01.2009 passed by
Additional Commissioner of Customs & Central Excise, Hyderabad)**Yeluri Formulations Pvt Ltd.,** .. **APPELLANT**Survey No. 296/7/6, IDA,
Bollaram, Medak District,
Telangana – 502 325.

VERSUS

Commissioner of Central Excise, .. **RESPONDENT**
Customs and Service TaxL.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.**Excise Appeal No 393 of 2009**(Arising out of **Order-in-Original** No.1/2009-(C.E.)-Commr dated 28.01.2009 passed by
Additional Commissioner of Customs & Central Excise, Hyderabad)**Y.S.Prakash Rao,** .. **APPELLANT****Managing Director****Yeluri Formulations Pvt Ltd.,**Survey No. 296/7/6, IDA,
Bollaram, Medak District,
Telangana – 502 325.

VERSUS

Commissioner of Central Excise, .. **RESPONDENT**
Customs and Service TaxL.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.**Appearance**

Shri B. Seshagiri Rao, Advocate for the Appellant.

Shri Mir Anwar Mohiudding, Assistant Commissioner for the Respondent.

Coram: Hon'ble Mr. S.K. MOHANTY, MEMBER (JUDICIAL)**Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)****FINAL ORDER No. A/30577-30578/2020**

Date of Hearing:21.02.2020

Date of Decision:21.02.2020

[ORDER PER: Bench]

1. Learned Counsel for the appellant submitted that they have opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(2)

Appeal No. E/383/2009 &
E/393/2009

Accordingly, the appeals are dismissed as deemed to be withdrawn as per
Section 127(6) of the Finance Act (No.2), 2019.

(Order dictated & pronounced in open court)

(S.K. MOHANTY)
MEMBER (JUDICIAL)

(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

Jaya